

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2019

Subject : Petition for recovery of money due and outstanding from BSES Yamuna Power Limited as per the tariff determined by the Commission and in terms of the Agreement between THDC India Limited and BSES Yamuna Power Limited

Petitioner : THDC India Limited

Respondent : BYPL

Date of hearing : **5.3.2020**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, THDC
Ms. Tanya Sareen, Advocate, THDC
Shri Buddy A Ranganadhan, Advocate, BYPL
Shri Rahul Kinra, Advocate, BYPL
Shri Aditya Singh, Advocate, BYPL
Shri Anupam Varma, Advocate, BYPL
Shri Nishant Grover, BYPL

Record of Proceedings

The learned counsel for the Respondent submitted that the hearing may be adjourned, since the Respondent is taking steps to mutually settle the matter with regard to payment of dues to the Petitioner. This was not objected by the learned counsel for the Petitioner.

2. Accordingly, the Commission adjourned the hearing of the petition. The parties are granted time till **6.4.2020**, to report settlement, if any, in the matter.

3. The matter shall be listed thereafter, for which separate notices will be issued to the parties.

By order of the Commission

Sd/-

**(B. Sreekumar)
Dy. Chief (Law)**

